

**Central Electricity Regulatory Commission
New Delhi**

Petition No. 126/MP/2025

Subject	:	Petition under Sections 142 and 146 of the Electricity Act, 2003 read with Regulation 70(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, for non-compliance of the order dated 8.6.2013 in Petition No. 189/MP/2012.
Date of Hearing	:	20.2.2025
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member
Petitioner	:	MEIL Anpara Energy Limited
Respondents	:	Uttar Pradesh State Load Despatch Centre and 4 Others
Parties Present	:	Shri Aditya Pratap Singh, Advocate, LAPL Shri Sachin Dubey, Advocate, UPPTCL Shri Divyanshu Bhatt, Advocate, UPSLDC Ms. Kavya Bhardwaj, CTUIL

Record of Proceedings

The Petitioner, MEIL Anpara Energy Limited (formerly Lanco Anpara Power Limited), had filed the instant Petition being aggrieved by the Respondent's non-compliance with the Commission's order dated 8.6.2013 in Petition No. 189/MP/2012, inasmuch as the Uttar Pradesh State Load Despatch Centre (UPSLDC) has imposed intra-State transmission losses on 100 MW of exportable power of the Petitioner, based on the standing clearances issued for the sale of power for the months of December 2024 and January 2025, respectively.

2. The learned counsel for the Petitioner submitted that a copy of the Petition had been duly served upon UPSLDC. He, however, submitted that UPSLDC was not mapped on the Saudamini portal of the Commission.

3. In response, the learned counsel for UPSLDC submitted that UPSLDC has now been incorporated as a separate legal entity. He accepted notice on behalf of UPSLDC and requested time to file a reply in the matter.

4. Considering the submissions of the learned counsels for the parties, the Commission directed as under:

- a) Admit and issue notice to the Respondents subject to just exceptions;



- b) The Petitioner to file an amended Petition along with an amended memo of parties within a week;
- c) The Respondents to file their respective replies to the Petition, if any, within six weeks with a copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter.
5. The Petition will be listed for the hearing on **27.5.2025**.

By order of the Commission

**sd/-
(T. D. Pant)
Joint Chief (Law)**

